

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No.155/2019**

**Date of Decision: 25.02.2019.**

***CORAM: R. VIJAYKUMAR, MEMBER (A)***  
***R.N. SINGH, MEMBER (J)***

Shri Vinayak Dattatraya Velhal  
 Son of Late Dattatraya Laxman Velhal  
 Postal Assistant (PA), Kolhapur City  
 Head PO. R/at 594/A, T No.340, Akkalkot  
 Swamy Samarth Nagar, Jaragnagar,  
 Kolhapur, Maharashtra – 416 007. ... *Applicant*  
*(Advocate Shri Anupam Chattopadhyay)*

**VERSUS**

1. The Union of India,  
 represented by Secretary to  
 The Ministry of Communication and  
 Technology, Dak Bhavan, Sansad Marg,  
 New Delhi – 110 001.
2. The Chief Postmaster General,  
 Maharashtra Circle, GPO,  
 Mumbai 400 001.
3. Senior Superintendent of Post Offices  
 Kolhapur Division, Kolhapur – 416 003. ... *Respondents*

**ORDER (Oral)**

*Per : R. Vijaykumar, Member (A)*

Heard the learned counsel for the  
 Applicant.

2. The Applicant was transferred from BPC  
 Kolhapur RMS to SPM Tilaaringar in orders of  
 the Transfer Committee dated 03.01.2019. He  
 filed a representation on 07.01.2019 by

email to various authorities including the President of India. Following this representation, he again represented on 25.01.2019 by letter addressed to the CPMG, Maharashtra Circle, Mumbai requesting cancellation of the posting order. The applicant was directed to be relieved in orders/letter dated 28.01.2019 (Annex. A-16) and the applicant is stated to have been relieved and has now approached this Tribunal.

3. Learned counsel for the applicant submits that the applicant would be satisfied if a direction is given to the respondents to consider his representation dated 25.01.2019 and dispose of the same. Accordingly, the Respondent No.2 is directed to consider the representation of the applicant dated 25.01.2019 and pass a reasoned and speaking order, within six weeks of receipt of certified copy of this order and communicate these orders to the applicant within two weeks thereafter. The applicant has requested interim relief but since he has already been relieved, he

should await the disposal of his representation at the new post, if he chooses to join there. We further make it clear that we have not expressed any opinion on the merits of the claim of the applicant.

4. In the aforesaid terms, the OA is disposed of without any order as to costs.

*(R.N. Singh)*  
**Member (J)**

*(R. Vijaykumar)*  
**Member (A)**

*dm.*

*SD*  
*28/2/19*

